

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Original Application No.351 of 2025**

IN THE MATTER OF:

Akhilesh Chopra

..... Petitioner/Applicant

Versus

State of Haryana & Ors

..... Respondents

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**ESTATE OFFICER,
H.S.V.P., AMBALA..**

**ESTATE OFFICER
HSVP, AMBALA**

Place: Ambala

Date: 21.01.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application No.351 of 2025

IN THE MATTER OF:

Akhilesh Chopra Petitioner/Applicant

Versus

State of Haryana & Ors Respondents

**Short reply by way of affidavit
of Darshan Kumar, Estate
Officer-Ambala, Haryana
Shehri Vikas Pradhikaran,
Panchkula (on behalf of
Respondent No. 7)**

MOST RESPECTFULLY SHOWETH:

I, the above name deponent, do hereby solemnly affirm and declare as under:

1. That the Original Application has been filed by the Applicant seeking protection, restoration, and preservation of a 32.69-acre pond/Jhord located in Sector-7, Urban Estate, Ambala comprising Khasra Nos. 260, 261, 266, 302/2, 303/2, 331 and 333 to 349, which is recorded as 'Jhord' in the revenue record and is also registered with the Haryana Water Pond Authority. The Applicant has alleging that private persons, with the inaction or connivance of Respondents 7, 8 and 9, are illegally filling the pond with sand, thereby destroying a natural rainwater catchment area and posing a serious risk of flooding to the surrounding residential sector. On these premises, the Applicant seeks protection, restoration and preservation of the said pond, and prays for immediate restraint against further filling, removal of encroachments, restoration of the water body to its original condition, enforcement of statutory duties under the Water (Prevention and Control of Pollution) Act, 1974 and the Haryana Pond and Waste Water Management Authority Act, 2018, and issuance of all consequential directions to ensure long-term safeguarding of the pond and its catchment area.



2. At the Outset it is submitted that the land in question falls within the Old Municipal Committee Area, where action against unauthorized construction, if any is to be taken by the Municipal Corporation, Ambala which is under the jurisdiction of Department of Urban Local Bodies i.e. respondent no.9.
3. That it is submitted that as per the Final Development Plan 2021 AD, Ambala, and the Final Development Plan 2025 AD, Ambala, published vide Notifications No. CCP(NCR)/AMB/FDP/2008/2286 dated 14.08.2008 and No. CCP(NCR)/AMB/FDP/2012/2866 dated 06.09.2012 issued by the State Government, the land in question falls within Sector-7, Ambala City, which has been designated as a residential zone. The Copies of the Development Plans for 2021 and 2025 are enclosed as **Annexure R-1 and Annexure R-2**.
4. It is further submitted that although certain Khasra numbers namely 258/2, 259 to 267, 268/2, 269/2, 301/2, 302/2, 303, 304/2, 305, 328/1, 329, 330 to 333, 334/1, 334/2 and 335 to 354 which include the land in question were initially included in acquisition proceedings under Sections 4 and 6 of the Land Acquisition Act vide notifications dated 09.11.1982 and 10.02.1983, however, the Land Acquisition Collector, Urban Estate, Panchkula, has categorically clarified through Memo No. 1434 dated 06.09.2024 that no award was ever announced for these lands. Consequently, the said lands were never acquired by the Answering Respondent and therefore do not fall within the jurisdiction or control of HSVP authorities. A copy of the Memo No. 1434 dated 06.09.2024 issued by the Land Acquisition Collector, Urban Estate, Panchkula is enclosed as **Annexure R-3**.
5. It is further submitted that the drawing No. DTP(A)-2481/87 dated 15.06.1987 drawing No. DTP(A)-2481/87 dated 15.06.1987 relied on by the applicant, does not bear the signatures or approval of the competent authority. Under the established procedure, any layout plan of a sector or part of a sector developed by the Answering Respondent after acquisition of land must be duly approved by the Chief Administrator, HSVP, and in the absence of such approval, the drawing relied upon by the applicant cannot be accorded any legal sanctity. Moreover, even on the face of the said drawing, the land in dispute is not shown as acquired by the Answering Respondent. It is also clarified that layout or sectoral plans for areas proposed to be developed by private colonizers, after obtaining a licence under the Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules framed thereunder, are approved exclusively by the



Department of Town and Country Planning. Accordingly, the drawing relied upon by the petitioner is not approved by the Answering Respondent.

- 6. It is submitted that, as already mentioned hereinabove, the land measuring 32.69 acres is not a part of the land acquired by the Answering Respondent. This fact has been specifically clarified in the letter issued by the Land Acquisition Officer (LAO), Memo No. 1434 dated 06.09.2024, which has been duly provided to the Applicant. It is further submitted that the said land has not been filled by the Answering Respondent; rather, it has been filled by private persons and is situated in Sector-7, outside the boundaries of HSVP.
- 7. It is submitted that the allegation of collusion is wholly erroneous and vehemently opposed the land in question falls within the Old Municipal Committee Area, where action against unauthorized construction, if any is to be taken by the Municipal Corporation, Ambala which is under the jurisdiction of Department of Urban Local Bodies i.e. respondent no.9.
- 8. That it is further submitted that the Answering Respondent is filling a short reply to the application. The detailed reply, if necessary or if so directed by this Hon'ble Tribunal will be filled at a later stage.

In View of submission made hereinabove, it is humbly prayed the present OA may kindly be dismissed qua the Answering Respondent.

Place: Ambala

Dated: 21.01.2026



Verification:-

Verified at Ambala on this 21st day of January 2026 that the contents of the above Reply are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Sworn subscribed and authenticated by the
 Deponent/Executant before me on 21.1.2026
 at Ambala City Who is personally known to me &
 identified by Sh. (Name) Lawyer
 who is also known to me. **ATTESTED**
 No. 117
21.1.2026

↓
 DEPONENT
**ESTATE OFFICER,
 H.S.V.P., AMBALA.**

ATTESTED
 ↓
 NOTARY PUBLIC
 GOVT. OF INDIA
 AMBALA CITY (HR)

↓
 DEPONENT
**ESTATE OFFICER,
 H.S.V.P., AMBALA.**

21 JAN 2026

AMBALA

FINAL DEVELOPMENT PLAN FOR 2021AD. FOR CONTROLLED AREAS 1 TO 5 UNDER SECTION 5(7) OF ACT NO. 41 OF 1963.

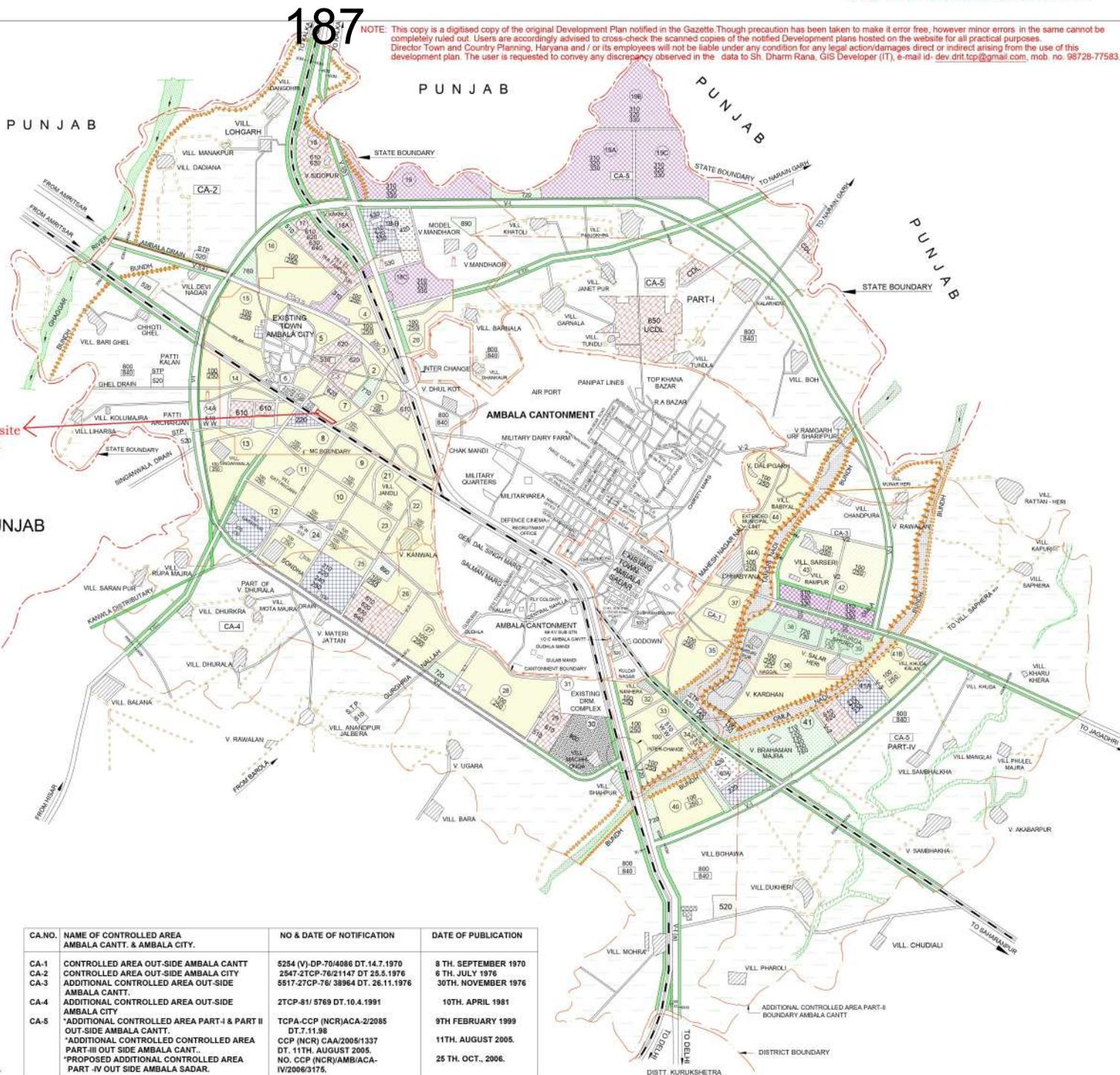
LEGEND.

- STATE BOUNDARY.
- DISTRICT BOUNDARY.
- CONTROLLED AREA BOUNDARY.
- CANTONMENT BOUNDARY.
- MUNICIPAL BOUNDARY.
- EXTENDED MUNICIPAL BOUNDARY.
- ROADS
- RAILWAY LINE & RAILWAY STATION
- KATCHA RASTAS
- EXISTING VILLAGE AND ABADI
- BUNDH
- WATER BODIES
- HIGH TENSION LINES
- DENSITY
- SECTOR NO.
- CONTROLLED AREA NO.
- ELECTRIC SUB. STATION
- COLLEGE
- HOSPITAL

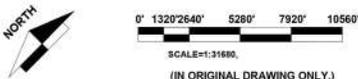
LAND USE CLASSIFICATION :-

- | MAIN CODE | SUB. CODE | LAND USE CLASSIFICATION |
|-----------|-----------|---|
| 100 | | RESIDENTIAL |
| 200 | | COMMERCIAL |
| 210 | | RETAIL TRADE |
| 220 | | WHOLESALE TRADE |
| 230 | | WARE-HOUSING AND STORAGE |
| 240 | | OFFICES & BANKS INCLUDING GOVERNMENT OFFICES. |
| 250 | | RESTAURANTS HOTELS AND TRANSIT BOARDING HOUSES |
| 260 | | INCLUDING PUBLIC ASSISTANCE INSTITUTIONS PROVIDING RESIDENTIAL ACCOMMODATION LIKE DHARAMSHALA TOURIST HOUSES ETC. |
| 280 | | CINEMA AND OTHER PLACES OF PUBLIC ASSEMBLY ON A COMMERCIAL BASIS |
| 270 | | PROFESSIONAL ESTABLISHMENTS |
| 300 | | INDUSTRIAL |
| 310 | | SERVICE INDUSTRY. |
| 320 | | LIGHT INDUSTRY. |
| 330 | | MEDIUM INDUSTRY/EXTENSIVE. |
| 400 | | TRANSPORT & COMMUNICATION |
| 410 | | RAILWAY YARDS, RAILWAY STATIONS AND SIDINGS. |
| 420 | | ROADS, ROAD TRANSPORT DEPOT AND PARKING AREAS |
| 450 | | TELEGRAPH OFFICES, TELEPHONE EXCHANGES ETC. |
| 460 | | BROADCASTING STATION |
| 470 | | TELEVISION STATION |
| 500 | | PUBLIC UTILITIES |
| 510 | | WATER SUPPLY INSTALLATIONS INCLUDING TREATMENT PLANTS. |
| 520 | | DRAINAGE SUPPLY INSTALLATION INCLUDING DISPOSAL WORKS. |
| 530 | | ELECTRIC POWER PLANTS, SUB STATION ETC. |
| 600 | | PUBLIC & SEMI PUBLIC USES |
| 610 | | GOVT. ADMINISTRATIVE CENTRAL SECRETARIAT & DISTRICT OFFICES |
| 620 | | LAW COURTS, JAILS POLICE STATIONS, GOVERNORS AND PRESIDENTS RESIDENCE |
| 630 | | EDUCATION, CULTURAL AND RELIGIOUS INSTITUTIONS. |
| 640 | | MEDICAL AND HEALTH INSTITUTIONS. |
| 650 | | CULTURAL INSTITUTIONS, LIKE THEATRES OPERA HOUSE ETC. OF A PREDOMINATELY NON COMMERCIAL NATURE. |
| 650 | | RESTRICTED ZONE |
| 700 | | OPEN SPACES |
| 710 | | SPORTS GROUNDS, STADIUM AND PLAY GROUNDS |
| 720 | | PARKS |
| 730 | | OTHER RECREATIONAL USES. |
| 780 | | GREEN BELT ALONG SCHEDULED ROADS |
| 760 | | WATER BODIES |
| 800 | | AGRICULTURAL LAND |
| 840 | | GRAZING AND PASTURES |
| 880 | | LAND UNDER WATER. |
| 890 | | DIARY FARMING |
| 900 | | SPECIAL ZONE |
| | | INSTITUTIONS, OFFICES, RECREATIONAL, RESIDENTIAL COMMERCIAL, CYBER PARK & INFORMATION TECHNOLOGY PARK |

Tentative location of site in question



NOTE: This copy is a digitised copy of the original Development Plan notified in the Gazette. Though precaution has been taken to make it error free, however minor errors in the same cannot be completely ruled out. Users are accordingly advised to cross-check the accuracy of the notified Development plans hosted on this website for all practical purposes. Director Town and Country Planning, Haryana and / or its employees will not be liable under any condition for any legal action/damages direct or indirect arising from the use of this development plan. The user is requested to convey any discrepancy observed in the data to Sh. Dharm Rana, GIS Developer (IT), e-mail id- dev.drt.tpc@gmail.com, mob. no. 98728-77583.



DRG. NO. D.T.P. (A) 2883/2008 DATED 28-02-2008.
 DRAWN BY (SMT. MADHU) Sd. CHECKED BY (SH. NAVIEN KOHLI) Sd.

PLANNING ASST.
 ASST. TOWN PLANNER
 DIST. TOWN PLANNER Sd. (SMT. USHA KIRAN) Sd. (SH. D.S. SHAG)
 SENIOR TOWN PLANNER Sd. (SMT. GEETA PARKASH) CHIEF CO-ORDINATOR PLANNER N.C.R. HR. PANCHKULA Sd. (S.S. DHILLON) DIRECTOR, T. & C. PLANNING HR.

DEPTT. OF TOWN & COUNTRY PLANNING HARYANA. (CHD.)

CA.NO.	NAME OF CONTROLLED AREA	NO & DATE OF NOTIFICATION	DATE OF PUBLICATION
	AMBALA CANTT. & AMBALA CITY.		
CA-1	CONTROLLED AREA OUT-SIDE AMBALA CANTT	5254 (V) DP-70/4086 DT. 14.7.1970	8 TH. SEPTEMBER 1970
CA-2	CONTROLLED AREA OUT-SIDE AMBALA CITY	2547-2TCP-76/21147 DT 25.5.1976	6 TH. JULY 1976
CA-3	ADDITIONAL CONTROLLED AREA OUT-SIDE AMBALA CANTT.	5817-2TCP-76/ 38964 DT. 26.11.1976	30TH. NOVEMBER 1976
CA-4	ADDITIONAL CONTROLLED AREA OUT-SIDE AMBALA CITY	2TCP-81/ 5769 DT.10.4.1991	10TH. APRIL 1981
CA-5	*ADDITIONAL CONTROLLED AREA PART-I & PART II OUT-SIDE AMBALA CANTT. *ADDITIONAL CONTROLLED AREA PART-III OUT-SIDE AMBALA CANTT. *PROPOSED ADDITIONAL CONTROLLED AREA PART-IV OUT-SIDE AMBALA SADAR.	TCPA-CCP (NCR)JACA-2/2085 DT.7.11.98 CCP (NCR) CAA/2005/1337 DT. 11TH. AUGUST 2005. *PROPOSED ADDITIONAL CONTROLLED AREA PART-IV OUT-SIDE AMBALA SADAR.	9TH FEBRUARY 1999 11TH. AUGUST 2005. 25 TH. OCT., 2006.

AMBALA

FINAL DEVELOPMENT PLAN 2025-AD. FOR THE CONTROLLED AREAS 1 TO 5 UNDER SECTION 5(7) OF ACT NO. 41 OF 1963.

HARYANA GOVT. GAZ. (EXTRA.), SEP.6,2012 (BHDR 15, 1934 SAKA) (3163-3170)

ANNEXURE R-2

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PUNJAB

PUNJAB

PUNJAB

PUNJAB

Tentative Location of the land in question

LEGEND.

- STATE BOUNDARY.
- DISTRICT BOUNDARY.
- CONTROLLED AREA BOUNDARY.
- CANTONMENT BOUNDARY.
- OLD MUNICIPAL BOUNDARY.
- EXTENDED MUNICIPAL BOUNDARY.
- CORPORATION BOUNDARY.
- ROADS
- RAILWAY LINE & RAILWAY STATION
- KATCHA RASTAS
- EXISTING VILLAGE AND ABADI
- BUNDH
- WATER BODIES
- DENSITY (PERSONS PER HECTARE)
- SECTOR NO.
- CONTROLLED AREA NO.
- ELECTRIC SUB. STATION
- COLLEGE
- HOSPITAL

LAND USE CLASSIFICATION :-

- | | | |
|------------|---|--|
| 100 | RESIDENTIAL | |
| 200 | COMMERCIAL | |
| 210 | RETAIL TRADE | |
| 220 | WHOLESALE TRADE | |
| 230 | WARE-HOUSING AND STORAGE | |
| 240 | OFFICES & BANKS INCLUDING GOVERNMENT OFFICES | |
| 250 | RESTAURANTS HOTELS AND TRANSIT BOARDING HOUSES INCLUDING PUBLIC ASSISTANCE INSTITUTIONS PROVIDING RESIDENTIAL ACCOMMODATION LIKE DHARMASHALA, TOURIST HOUSES ETC. | |
| 260 | CINEMA AND OTHER PLACES OF PUBLIC ASSEMBLY ON A COMMERCIAL BASIS | |
| 270 | PROFESSIONAL ESTABLISHMENTS | |
| 300 | INDUSTRIAL | |
| 310 | SERVICE INDUSTRY. | |
| 320 | LIGHT INDUSTRY. | |
| 330 | MEDIUM INDUSTRY/EXTENSIVE. | |
| 400 | TRANSPORT & COMMUNICATION | |
| 410 | RAILWAY YARDS,RAILWAY STATIONS AND SIDINGS | |
| 420 | ROADS, ROAD TRANSPORT DEPOT AND PARKING AREAS | |
| 430 | TELEGRAPH OFFICES, TELEPHONE EXCHANGES ETC. | |
| 440 | BROADCASTING STATION | |
| 470 | TELEVISION STATION | |
| 500 | PUBLIC UTILITIES | |
| 510 | WATER SUPPLY INSTALLATIONS INCLUDING TREATMENT PLANTS. | |
| 520 | DRAINAGE SUPPLY INSTALLATION INCLUDING DISPOSAL WORKS. | |
| 530 | ELECTRIC POWER PLANTS, SUB STATION ETC. | |
| 550 | SOLID WASTE DISPOSAL (PATVI) | |
| 600 | PUBLIC & SEMI PUBLIC USES | |
| 610 | GOVT. ADMINISTRATIVE,CENTRAL SECRETARIAT, & DISTRICT OFFICES | |
| 620 | LAW COURTS, JAILS POLICE STATIONS, GOVERNORS AND PRESIDENTS RESIDENCE | |
| 630 | EDUCATION CULTURAL AND RELIGIOUS INSTITUTIONS. | |
| 640 | MEDICAL AND HEALTH INSTITUTIONS. | |
| 650 | CULTURAL INSTITUTIONS, LIKE THEATRES OPERA HOUSE ETC. OF A PREDOMINATELY NON COMMERCIAL NATURE. | |
| 660 | RESTRICTED ZONE | |
| 700 | OPEN SPACES | |
| 710 | SPORTS GROUNDS,STADIUM AND PLAY GROUNDS | |
| 720 | PARKS | |
| 730 | OTHER RECREATIONAL USES | |
| 750 | GREEN BELT ALONG SCHEDULED ROADS | |
| 760 | WATER BODIES | |
| 800 | AGRICULTURAL LAND | |
| 820 | LAND UNDER AGRICULTURE OPERATIONS WHERE NO CHANGE OF LAND USE (LICENSE SHALL BE GRANTED | |
| 840 | GRAZING AND PASTURES | |
| 880 | LAND UNDER WATER. | |
| 890 | DAIRY FARMING | |
| 900 | SPECIAL ZONE | |
| | INSTITUTIONS, OFFICES, RECREATIONAL, RESIDENTIAL COMMERCIAL, CYBER, PARK, INFORMATION TECHNOLOGY PARK | |

NORTH



(IN ORIGINAL DRAWING ONLY.)

SCALE: 1CM = 300 MT. 1:30000

DRG. NO. D.T.P(A) 2923/2012 DATED:-03-09-2012

DRAWN BY -sd- (MADHU, AD) CHECKED BY -sd- (NAVEEN, JD)
 PLANNING ASSTT. (VACANT)
 ASSTT. TOWN PLANNER (PRIYAM BHARDWAJ) J. E. -sd-
 DISTT. TOWN PLANNER (NARESH KUMAR) F. I. -sd-
 SENIOR TOWN PLANNER PANCHKULA (GURMEET KAUR) CHIEF CO-ORDINATOR PLANNER N. G. R. HR. PANCHKULA

DEPTT. OF TOWN & COUNTRY PLANNING HARYANA. (CHD.)

-sd- DIRECTOR T. & C. PLANNING HR.CHD.

CA NO.	NAME OF CONTROLLED AREA	NO & DATE OF NOTIFICATION	DATE OF PUBLICATION
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CA-5	ADDITIONAL CONTROLLED AREA PART-I & PART II OUT-SIDE AMBALA CANTT	TCPA-CCP (NCR)CAA-2/20 DT. 07.11.98	9TH FEBRUARY 1999
	'ADDITIONAL CONTROLLED AREA PART-III OUT SIDE AMBALA CANTT	CCP (NCR) CAA/2005/1337 DT. 11TH AUGUST 2005.	11TH AUGUST 2005.
	'PROPOSED ADDITIONAL CONTROLLED AREA PART -IV OUT SIDE AMBALA SADAR.	NO. CCP (NCR)AMBALA-IV/2006/3175 25 TH. OCT. 2006.	25 TH. OCT. 2006

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 Director Town and Country Planning, Haryana and / or its employees will not be liable under any condition for any legal action/damages direct or indirect arising from the use of this development plan.
 The user is requested to convey any discrepancy observed in the data to Sh. Dharm Rama, GIS Developer (IT), mail id: dharm.011@gmail.com, mob. no. 98726 77263.

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 LAND ACQUISITION COLLECTOR, URBAN ESTATE DEPARTMENT, PANCHKULA
 SCO.NO. 61, SECTOR-8, PANCHKULA, EMAIL- laopanchkula23@gmail.com

सेवा में

पंजीकृत डाक बूझा

✓ श्री अखिलेश चौपड़ा
 निवासी- 342, सेक्टर-7,
 अर्बन एस्टेट, अम्बाला शहर।
 मोब. 9416028800.

यादि क्रमांक- 1434

दिनांक 06-9-2024

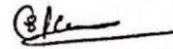
विषय:-

Rejoinder in Appeal No. 1693 of 2024.

इस कार्यालय के पत्र क्रमांक 1381 दिनांक 27.08.2024 की निरंतरता में।

उपरोक्त विषय वारे कथन है कि आपके द्वारा भेजे गए पत्र में वर्णित मौजा पत्ती मेहर, अम्बाला के खसरा नम्बरान में से, खसरा नम्बर 258/1, 268/1, 269/1, 300, 301/1, 302/1, 304/1, 328/2 इस कार्यालय के अर्जन रिकॉर्ड अवार्ड नम्बर 11 दिनांक 21.09.1973 के अनुसार अर्जित हैं। खसरा नम्बर 258/2, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268/2, 269/2, 301/2, 302/2, 303, 304/2, 305, 328/1, 329, 330, 331, 332, 333, 334/1, 334/2, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 350, 351, 352, 353, 354 पर इस कार्यालय द्वारा धारा-4 दिनांक 09.11.1982(प्रति सलग्र) को तथा धारा-6 दिनांक 10.02.1983(प्रति सलग्र) को जारी की गई थी परन्तु उक्त भूमि का अवार्ड घोषित नहीं किया गया था। खसरा नम्बर 306 धारा-4 दिनांक 30.01.1973(प्रति सलग्र) को जारी की गई थी परन्तु उक्त खसरा नम्बर को न तो धारा-6(प्रति सलग्र) में शामिल किया गया तथा ना ही अवार्ड घोषित किया गया।

सलग्र :- उपरोक्त।



सहायक जन सूचना अधिकारी
 का० भूमि अर्जन अधिकारी
 शहरी सम्पदा, पंचकुला।

पृ०क०

दिनांक

इसकी एक प्रति निम्नलिखित माननीय राज्य सूचना आयोग, एस०सी०ओ० 114-115, सेक्टर-8 गी, चंडीगढ़ को सूचनार्थ प्रेषित है।

सहायक जन सूचना अधिकारी
 का० भूमि अर्जन अधिकारी
 शहरी सम्पदा, पंचकुला।

सेवा में

✓ सम्पदा अधिकारी
ह०श०वि०प्रा०, अम्बाला।

यादि क्रमांक 2079 दिनांक 15-10-2025

Subject: Original Application No. 351 of 2025- Akhilesh Chopra Vs State of Haryana & Ors.

आपके कार्यालय से प्राप्त ई-मेल दिनांक 14.10.2025 के सन्दर्भ में

उक्त ई-मेल में मौजा पत्तीमेहर, अम्बाला के खसरा नम्बर 303/2 वा 349 की अर्जन स्थिति बारे सूचना मांगी है। इस कार्यालय के अर्जन रिकॉर्ड अनुसार खसरा नम्बर 303 व 349 पर धारा-4 दिनांक 30.01.1973 को जारी की गई थी परन्तु उक्त खसरा नम्बर को न तो धारा-6 में शामिल किया गया तथा ना ही अवार्ड घोषित किया गया। खसरा नम्बर 303 व 349 पर पुनः इस कार्यालय द्वारा धारा-4 दिनांक 09.11.1982 को जारी की गई। इसके पश्चात धारा-6 दिनांक 10.02.1983 को जारी की गई थी परन्तु अर्जन रिकॉर्ड में उक्त अधिसूचना सम्बंधित नोटिंग अनुसार उक्त भूमि के अवार्ड घोषित करने की दिशा में आगामी कार्यवाही हेतु फाइल E.E(HQ) office भेजी गई थी, जिसमे उक्त भूमि की उस समय जरूरत न होने के कारण कोई आगामी कार्यवाही न करने बारे कहा गया था। उस समय इस भूमि का कोई अवार्ड घोषित नहीं किया गया।


भूमि अर्जन अधिकारी,
शहरी सम्पदा विभाग, पंचकुला।